

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 310 OF 2008

BEFORE THE REGISTRAR M.K. HANJURA

HRIDYANAND SHUKLA & ANR.

Appellant (s)

VERSUS

YADUPATI CHAUHAN & ORS.

Respondent(s)

(With appln(s) for permission to file additional documents)

Date: 15/02/2011

This Appeal was called on for hearing today.

For Appellant(s)

Mr. Vijay Pratap Singh, Adv.
Mr. K.S. Rana, Adv.

For Respondent(s)

Mr. Anupam Mishra, Adv.
Mr. V.J. Francis, Adv.
Mr. Mukul Singh, Adv.
Mr. Shrish Kumar Misra ,Adv
Mr. Goodwill Indeevar ,Adv

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the appellants, learned counsel
for the respondent No.2 and learned counsel for the respondent
No.3 are present.

Learned counsel for the appellants seeks four weeks'
time to file the additional documents. Time, as prayed for,
is granted to him. In default of filing the additional
documents within the period provided above, the matter shall
Item No.84 -2-

be listed before the Hon'ble Judge in Chamber for non-
prosecution and in the event of filing the same within the
stipulated period, the matter shall be listed before the
Registrars Court on 5.4.2011.

(M.K.HANJURA)
REGISTRAR